



2026:AHC:57752

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 7607 of 2026

Alok Ranjan

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Amlesh Kumar Yadav
Counsel for Opposite Party(s)	:	G.A.

Court No. - 70

HON'BLE SANTOSH RAI, J.

1. Heard learned counsel for the applicant, learned AGA for the State-respondent and perused the record.
2. This bail application has been moved on behalf of accused-applicant, **Alok Ranjan** seeking enlargement on bail in Case Crime No.13 of 2026 under Sections 137(2), 87 and 351(3) BNS, P.S.- Pawai, District-Azamgarh, during pendency of trial.
3. Tersely, as per allegation contained in the FIR, the accused-applicant has kidnapped the minor daughter of the informant aged about 17 years.
4. Learned counsel for the applicant submits that he has not committed any offence as alleged in the FIR and has been falsely implicated in this case. He further submits that in the statement of the victim recorded under Section 180, she specifically stated that she was not happy with her family life and was in love relationship with the accused-applicant. She further stated that she went alongwith the accused-applicant with her own sweet will. The victim narrated the same version in her statement recorded under Section 183. Furthermore, the accused-applicant has no criminal history and is in jail since 25.01.2026. Furthermore, as per submission of learned AGA, chargesheet has already been filed in this case. Submission is that the conclusion of trial will take sufficiently long and there is no likelihood of his fleeing from course of justice or tampering with evidence in case of release on bail. Hence, bail has been prayed for.
5. Per contra, learned A.G.A. has opposed the prayer for bail of the

applicant by contending that the innocence of the applicant cannot be adjudged at pre trial stage, therefore, he does not deserve any indulgence. In case the applicant is released on bail, he will again indulge in similar activities and will misuse the liberty of bail.

6. Having considered the submissions that though the accused-applicant is named in the FIR but either in the FIR or in the statements of the victim recorded under Sections 180 and 183, she has not supported the prosecution version clearly and specifically. She stated that she went alongwith the accused-applicant with her own sweet will and was in love relationship with the accused-applicant. As per submission of learned AGA, chargesheet has already been filed in this case on 30.01.2026 and, thus, there is no reasonable possibility of intimidating and pressurizing the prosecution witnesses. Accused-applicant has no criminal history and is in jail since 25.01.2026 and keeping in view the uncertainty regarding conclusion of trial; larger mandate of the Article 21 of the Constitution of India, considering paragraph no.53 of Apex Court in case of ***Manish Sisodia vs. Directorate of Enforcement 2024 (SC) LawSuit 677***, dictum of Apex Court in ***Union of India vs. K.A. Najeeb (2021) 3 SCC 713*** & ***Satender Kumar Antil vs. Central Bureau of Investigation & Anr. (2022) 10 SCC 51*** and without expressing any opinion on the merits of the case, let the applicant involved in the aforesaid crime be released on bail on his furnishing personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions that:-

- (i) The applicant shall not tamper with the evidence or threaten the witnesses.
- (ii) The applicant shall file an undertaking to the effect that he shall not seek any adjournment on the dates fixed for evidence when the witnesses are present in Court.
- (iii) The applicant shall remain present before the trial court on each date fixed, either personally or as directed by the court concerned.
- (iv) The applicant shall remain present in person before the Trial Court on the dates fixed for (i) opening of the case, (ii) framing of charge and (iii) recording of statement of accused personally to explain circumstances appearing in the evidence against him.

(v) In case the applicant misuses the liberty of bail during trial and in order to secure his presence, the trial court shall initiate proceedings against him strictly in accordance with law.

7. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail by the trial court.

8. Identity and residence proof of the applicant and sureties be verified by the court concerned before the bonds are accepted.

(Santosh Rai,J.)

March 20, 2026

Ankit.